

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.2094
TO BE ANSWERED ON 12.05.2016

EFFECTS OF E-MIGRATION SYSTEM ON INDIAN WORKERS

†2094. SHRI ASHK ALI TAK:

Will the Minister of EXTERNAL AFFAIRS be pleased to state whether it is a fact that due to the complexities and excessive formalities involved in the 'e-migration system' which is currently in practice, the companies/employees of Gulf countries have started giving preference to personnel from other neighbouring countries like Bangladesh, Pakistan, Sudan, Egypt over Indian workers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

No. The e-migrate system was set up to facilitate emigration of Emigration Check Required (ECR) category of emigrants going to notified countries, for overseas employment. It was made operational with effect from 25th September 2014 and till 4th May 2016, a total of 11,99,378 emigration clearances have been granted online. Since 1st June, 2015 till 4th May, 2016 a total number of 52,769 Foreign Employers (FEs) have also registered on the eMigrate system, for conducting recruitment of Indian workers. To address the difficulties expressed by Association of Recruiting Agents, the e-migrate system has been further simplified. Constant technical support is available to various users of e-migrate through a 24x7 dedicated helpdesk. As such, the data of Emigration Clearances to Gulf countries, does not suggest that there is any slowdown in Indian workers going for Overseas Employment. Data relating to personnel from other neighbouring countries going to Gulf countries is not maintained.

The performance of the e-migrate system is closely monitored, in consultation with the stake holders concerned, to make any improvements as and when required.
